## GOVERNMENT OF INDIA MINISTRY OF COAL

#### LOK SABHA

## UNSTARRED QUESTION NO.2603 TO BE ANSWERED ON 11.12.2024

### **Open Cast Mining by WCL**

# 2603. Shri Shyamkumar Daulat Barve:

Will the Minister of **COAL** be pleased to state:

- (a) the details of area of land acquired by Western Coalfields Limited (WCL) for new open cast mining in Ramtek Parliamentary Constituency during the last five years along with the number of families affected by it;
- (b) whether WCL has given adequate compensation and properly rehabilitated the families affected by the land acquired by it and if so, the details thereof;
- (c) whether many families affected due to land acquired for open cast mining by WCL in Ramtek Parliamentary Constituency have not received any compensation and rehabilitation yet; and
- (d) if so, the details thereof and the reasons therefor?

#### **ANSWER**

# MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

- (a): A statement is enclosed.
- (b): Project Affected Families are compensated by WCL by paying them land compensation as per the land rates specified through Maharashtra Government's Resolution, dated 22/08/2012 and employment is provided to the land-oustees against acquisition of their agricultural land for coal mining and allied activities in line with the provisions of Coal India Limited's Rehabilitation and Resettlement policy, 2012.

PAFs displaced on account of acquisition of their homestead land are rehabilitated at rehabilitation sites by providing them cost of homestead structure as per valuation conducted by Public Works Department, which is a Government Agency, cost of homestead land as per Ready Reckoner rates published by the State Government, and developed plots of 100 Sq.m. along with payment of shifting allowance, transportation allowance, and subsistence allowance as per provisions in CIL R&R Policy, 2012 or one-time lumpsum grant of Rs. 3 lakhs.

Details of employment/ Monetary Compensation in lieu of employment and No. of PAFs displaced **during last 5 years** are as follows:

Year			rehabilitation site	Amount paid towards cost of homestead land, cost of homestead structure, transportation allowance & subsistence allowance etc.  (In Crores)
2019-20	1	08	58	2.623
2020-21	1	00	65	2.570
2021-22	7	72	23	0.990
2022-23	4	55	48	1.970
2023-24	1	47	15	0.600
2024-25 till Nov.'24	1	77	18	0.790

(c) and (d): At Western Coalfields Limited, there are no cases pending for compensation/benefits to be provided under R&R. However, in some cases, owing to family dispute; pendency of Civil Suits in the court of law, or unclear title, the amount of land compensation has been deposited in Spl. Tribunal (CBA), Nagpur, for disbursement to rightful owners.

# Statement on part (a)

Year	Name of Mine/	Details of land acquired			Total	Land ac	No. of	
	Project	(In IIa)	(I., II.)			CBA (A&D) Act		Project
		(ш па)	(In Ha)				Affected	
		Tenancy	Govt.	Forest		Sec-	Date of	Families
						tion 9	publication	(PAFs) in
						(1)	U/s 9 (1)	(FA1'8) III
						S.O.		tenancy
								land
						No.		

2019-20	Amalgamated Inder Kamptee OC	69.14	2.63	0.00	71.77	766	18/05/2019	74
2020-21	Singori OC Phase II	81.78	0.00	0.00	81.78	398	02/05/2020	110
	Amalgamated Inder Kamptee OC	51.65	9.84	0.00	61.49	845	11/12/2021	56
2021-22	Adasa UG to OC	285.26	35.87	0.00	321.13	372	20/06/2021	229
2022-23	Bhanegaon OC	211.74	34.53	6.70	252.97	526	02/02/2023	255 (approx.)
2023-24	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
2024-25 till Nov.'24	Singori Deep OC	260.17	20.49	34.74	315.00	1926	06/05/2024	300 (approx.)

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